

**Central Administrative Tribunal
Principal Bench**

**CP No. 775/2015
In
OA No. 4207/2013**

New Delhi this the 7th day of January, 2016

**Hon'ble Dr. B.K. Sinha, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Shri Dharmendra Pandey,
Secretary,
Jharkhan Human Rights Commission,
State Government of Jharkhand,
At Golchakkhar, Hec Premises
Ranchi-834004

-Petitioner

(By Advocate: Mr. Balendu Shekhar)

VERSUS

1. Shri Ashim Khurana,
Secretary,
Union Public Service Commission,
Dholpur House,
Shahjahan Road, New Delhi
2. Shri Sanjay Kothari,
Secretary,
Ministry of Personnel Public Grievances and Pensions,
Department of Personnel and Training,
Union of India, New Delhi

-Respondents

(By Advocates: Mr. R.V. Sinha and Mr. Gyanendra Singh)

ORDER (Oral)

By Dr. B.K. Sinha, Member (A):

Learned counsel for the petitioner submits that the basic grievance of the petitioner is that though the review DPC was held on 20.08.2015, no decision has been communicated to him. However, during the course of his oral arguments, he submitted that he had been furnished with the intimation under RTI that his ACRs for the period under consideration, i.e., 30.12.2006 to 31.07.2008, have been treated as 'Good' by the DPC and his case has been rejected.

2. In view of the above, the CP is closed. The respondents are discharged from whatever liability they have incurred, as a consequence of the order of the Tribunal.

(Raj Vir Sharma)
Member (J)

(Dr. B.K. Sinha)
Member (A)

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